



2026:AHC:24964

**HIGH COURT OF JUDICATURE AT ALLAHABAD**

**WRIT - C No. - 4441 of 2026**

Amarnath

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

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|---------------------------|---|-------------------------------------|
| Counsel for Petitioner(s) | : | Ajay Kumar Pandey, Jaideep Tripathi |
| Counsel for Respondent(s) | : | C.S.C.                              |

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**Court No. - 6**

**HON'BLE PRAKASH PADIA, J.**

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2 to decide restoration application dated 17.11.2025 filed against the ex-parte preliminary decree dated 16.03.2024 and final order dated 21.06.2025 passed in Case No.11166 of 2024, and Case No.11169 of 2022 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent no.2 to decide the aforesaid application strictly in accordance with law most expeditiously and preferably within a period of three months but without granting unnecessary adjournment unless there is no legal

impediment.  
**February 4, 2026**  
Pramod Tripathi

**(Prakash Padia,J.)**